

(२) प्रथम वर्ष में ८० प्रतिशत, द्वितीय वर्ष में ७० प्रतिशत, तृतीय वर्ष में ५० प्रतिशत, चतुर्थ वर्ष में ३० प्रतिशत और पंचम वर्ष में २० प्रतिशत तक आवर्तक व्यय भारत सरकार वहन करेगी।

(३) अनुदान राज्य सरकारों से प्रस्ताव प्राप्त होने पर दिया जाता है।

प्रथम पंचवर्षीय योजना अवधि के दौरान आवर्तक व्यय में केन्द्रीय सरकार का हिस्सा इस प्रकार था —

पहले छ महीने—सम्पूर्ण।

अगले १२ महीनों के लिये—६६-२।३ प्रतिशत।

शेष छ महीने—५० प्रतिशत

उपर्युक्त अवधि के पश्चात् आवर्तक व्यय राज्य सरकार द्वारा वहन किया जाना था।

३ कुष्ठ नियंत्रण योजना के अधीन राज्यों को प्रथम योजना अवधि के दौरान चार अध्ययन एवं उपचार केन्द्र तथा ३६ सहायक केन्द्र और द्वितीय योजना अवधि के दौरान अब तक ६२ सहायक केन्द्र स्वीकृत किये गये। अब तक स्वीकृत १०० केन्द्रों में से ७२ केन्द्रों में कार्य शुरू हो गया है द्वितीय योजना की शेष अवधि में ३८ और केन्द्रों को स्वीकृत करने का विचार है।

#### Savan-Chupra Line

3085. Shri Jhulan Sinha: Will the Minister of Railways be pleased to state—

(a) whether any inspection has been conducted during recent years under Section 23 of the Indian Railways Act with regard to the working of the Savan-Chupra via Mashrak line of the North Eastern Railway;

(b) if so, the order issued by the Central Government as a result of this inspection; and

(c) the action taken thereon?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) to (c). The Government Inspector of Railways, Lucknow (at Calcutta) during the course of his periodical inspection of the North-Eastern Railway had observed that the track on the section from Chupra to Thawe should be relaid in the interest of safety. Accordingly the relaying of the whole line from Chupra Katchery to Savan via Thawe has been sanctioned. A major part of the materials required for the relaying has already been collected at site and the work is expected to be taken up very shortly. In the meantime necessary speed restrictions have been imposed on this section on considerations of safety.

#### Offences under Section 71H of the Indian Railways Act

3086. Shri Jhulan Sinha: Will the Minister of Railways be pleased to state whether any action has been taken to punish anybody for offences under Section 71H of the Indian Railways Act or rules framed thereunder during the last ten years?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): No.

#### Bharat Sewak Samaj

3087. Shri Pahadia: Will the Minister of Community Development and Co-operation be pleased to state

(a) whether it is a fact that a large amount is being given to Bharat Sewak Samaj since its inception by the Central Government, and

(b) if so, for what purposes?

The Deputy Minister for Community Development and Co-operation (Shri B. S. Murthy): (a) and (b) The question will be answered by the Minister of Finance on a subsequent date.

हिमाचल प्रदेश में जलो को काटना

३०८८. श्री पद्म देव क्या साह तथा कृषि मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि हिमाचल प्रदेश प्रशासन ने १९५४ में जाली भूमि पर